

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 24 NOV 1994

APPLICATION NO: 342 of 1994

APPLICANTS:- Shri. B. Prabhakar
V/S.

RESPONDENTS:- General Manager, S.C. Ry, Seebibabu 201.

To 1. Shri. S. Ranganatha Joshi.

Advocate,

'Vajdevi', 36, Shankara Park.

Shankarpuram, Bangalore - 560 004

2. Shri. A.N. Venugopal Grode,

Advocate, No. 8½ upstairs,

R.V. Road,

Opposite to B'lue Hospital,

Bangalore - 560 004.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/INTERIM ORDER/~~ passed by this Tribunal in the above
mentioned application(s) on 16th November, 1994

Issued on
25/11/94 A


for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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of
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CENTRAL ADMINISTRATIVE TRIBUNAL,
BANGALORE BENCH.

ORIGINAL APPLICATION NO. 342/ 1994

WEDNESDAY, THE 16TH DAY OF NOVEMBER, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR

... VICE CHAIRMAN

SHRI T.V. RAMANAN

... MEMBER (A)

Shri B. Prabhakar,
S/o Shri B. Jakkaraiah,
Aged about 41 years,
working as Senior Clerk,
South Central Railway,
Hubli.

... Applicant

(By Advocate Shri S. Ranganatha Jois)

Vs.

1. The General Manager,
South Central Railway,
Secunderabad.
2. The Chief Workshop Manager,
(Workshop), South Central
Railway, Hubli.
3. The Union of India represented by
its Secretary, Ministry of Railways,
New Delhi.

... Respondents

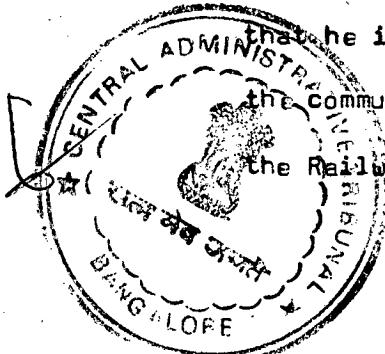
(By Advocate Shri A.N. Venugopal Gowda,
Standing Counsel for the Railways)

ORDER

Shri Justice P.K. Shyamsundar, Vice Chairman

Having heard Shri A.N. Venugopal, learned standing counsel
who invites our attention to Annexure A-4 produced along with the
application in which the applicant seeks a review of his case maintaining

that he is not satisfied with the consideration of his case as found in
the communication at Annexure A-5, We think it appropriate to direct
the Railway administration to consider and dispose of the representation



made by the applicant at Annexure A-4 dated 25.10.93 as objectively as possible taking into consideration not merely the contents of the representation at Annexure A-4 but also the contents of this application. All the contentions raised herein are left open for consideration alongside the representation at Annexure A-4.

2. The Railway Administration R-2 will now make a fresh order in accordance with the directions issued herein within three months from the date of receipt of a copy of this order.

3. With this observation, this application stands disposed of finally. No costs.

Sd/-

msm

(T.V. RAMANAN)
MEMBER (A)

Sd/-

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN



TRUE COPY

Shay / 24/11/94
Section Officer

Central Administrative Tribunal
Bangalore Bench
Bangalore